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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 734/94.

Dt. of Decision : 3-8-94.

Mr. T. Panchalaiah

.. Applicant.

Vs

1. Sr. Superintendent of Post Offices,
Cuddapah.

Badvel, Cuddapah District.

3. Sub-Divisional Inspector (Postal),
Cuddapah South.

.. Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr. K. Bhaskar Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

To

Sr.

1. The/Superintendent of Post Offices,
Cuddapah.
2. The Sub Divisional Inspector (Postal)
Badvel, Cuddapah Dist.
3. The Sub-Divisional Inspector (Postal)
Cuddapah South.
4. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
5. One copy to Mr. KotaBhaskar Rao, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One sparecopy.

pvm

[Handwritten signature]

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O.A.NO.734/94

JUDGMENT

Dt: 3.8.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

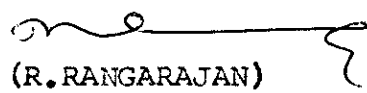
Heard Shri S.Ramakrishna Rao, learned counsel for the applicant and Shri K.Bhaskar Rao, learned standing counsel for the respondents.

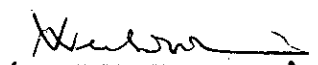
2. This OA was filed on 13.6.1994 praying for regularisation of the services of the applicant as ED/Stamp Vendor, Nagarajupeta.

3. It is submitted for the respondents that in pursuance of the notification issued for the post of ED/Stamp Vendor, Nagarajupeta, Shri J.Jagannadham was selected and appointed for the said post and he also joined in the said post on 4.6.1994. As such, this OA ~~has become~~ infructuous.

4. But, if the applicant is aggrieved by the issual of the notification and selection and appointment of Shri J.Jagannadham as ED/Stamp Vendor, Nagarajupeta, this order of dismissal does not debar the applicant to challenge the same by filing a fresh OA under Section 19 of the Administrative Tribunals Act.

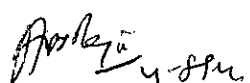
5. Accordingly, this OA is dismissed. No costs.


(R.RANGARAJAN)
MEMBER (ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 3rd August, 1994.
Open court dictation.

vsn


Deputy Registrar(C)CC

TYPED BY

CHECKED BY

COMPALED BY

APPROVED BY

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M (J.D.M)

DATE: 3-8-1994

~~ORDER~~ JUDGMENT

M.A.No./R.A/C.A.No.

in

O.A.No.

734/94

(T.A.No.)

(W.P.No)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

